

1	2	3	4	5	6
153.	Surendranagar	Chotila	Nava	IV	150
154.	Surendranagar	Muli	Muli	IV	150
155.	Surendranagar	Lakhtar	Lakhtar	IV	150
156.	Tapi	Kukarmunda	KGBV Untavad	II	149
157.	Tapi	Songadh	KGBV Gunasadafarm	I	52
158.	Tapi	Uchchhal	KGBV Uchchhal	II	100
159.	Tapi	Songadh	Songadh (Dosvada)	IV	150
160.	Tapi	Uchchhal	Vadpada Nesu (Babarghat)	IV	150
161.	Tapi	Nizar	Nizar	IV	150
162.	Valsad	Dharampur	KGBV Gundiya	II	150
163.	Valsad	Kaparada	KGBV Kaparada	II	150
164.	Valsad	Dharampur	Dharampur	IV	150
165.	Valsad	Kaprada	Mandava	IV	150
TOTAL					20722

Supreme Court orders on non-teaching works by teachers

†2491. SHRI HARNATH SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has passed any order regarding some other works to be done by teachers of primary teachers in addition to teaching;

(b) if so, the details thereof;

(c) whether the Election Commission of India, the High Court, Allahabad and the State Government of Uttar Pradesh have ordered to relieve primary teachers from BLO duty and if so, the details thereof; and

(d) the districts of Uttar Pradesh where teachers have not been relieved and those where they have been relieved?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) Yes Sir, Hon'ble Supreme Court *vide* its judgement dated 06.12.2007 in Civil Appeal no.5659 of 2007 has, *inter alia*, directed all teaching staff shall be put on the duties of roll revisions and election works on holidays and non-teaching days. Teachers should not ordinarily be put on duty on teaching days and within teaching hours.

Also, Section 27 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 states that no teacher shall be deployed for any non-educational purposes other than the decennial population census, disaster relief duties or duties relating to elections to the local authority or the State Legislatures or Parliament, as the case may be. The Ministry of Human Resource Development has also issued guidelines to all States and UTs that emphasize that teachers should not be deployed for non-educational duties other than those which are in accordance with the RTE Act.

(c) and (d) With reference to the RTE Act, 2009, the State Government of Uttar Pradesh has issued a Government Order dated 3.9.2012, stating that the teachers of Primary and Upper Primary Schools may not be deployed for Non-academic duties except as per the provisions of the U.P. Right of Children to Free and Compulsory Education Rules, 2011. The recruitment, service conditions and deployment of teachers come under the purview of the State/Union Territory (UT) Government.

Programme for development of rural India

2492. SHRI HARNATH SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether higher educational institutes of the country are running any programme/course for development of rural India;

(b) whether Government would take any steps for linking educational institutes and technical institutes with villages and for running country's development programmes;

(c) if so, the details thereof;

(d) whether IITs and Centrally funded institutes would be encouraged to begin high quality rural development centres; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) Unnat Bharat Abhiyan (UBA), an